

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. No. 260/00264 OF 2016
Cuttack, this the 12th day of May, 2016

CORAM
HON'BLE MR. R.C. MISRA, MEMBER(A)

.....

Narayan Prasad Das, aged about 67 years, Son of Late Nityananda Das, permanent resident of Village/P.O-Dehuri, Via-Anandapur, Dist. Bhadrak and at present retired Staff Car Driver, Grade-I in Doordarshan Kendra, Bhubaneswar-751005, Dist-Khurda.

.....Applicant

By the Advocate(s)-M/s. S.K. Swain, D.R. Rath, S.K. Rout and S.C. Bairirajan .

-Versus-

Union of India, represented through

1. Secretary to Govt. of India, Ministry of Information and Broadcasting, New Delhi-110001.
2. The Director General, Doordarshan (Broadcasting Corporation of India) Prasar Bharati, Mandi House, Copernicus Marg, New Delhi-110001.
3. Director of Doordarshan Kendra, Bhubaneswar (Broadcasting Corporation of India) Prasar Bharati, P.O. Bhubaneswar-751005, Dist-Khurda(Orissa).

.....Respondents

By the Advocate(s)- J.K. Nayak

O R D E R (ORAL)

R.C. MISRA, MEMBER (A):

Heard Mr.S.K.Swain, learned counsel for the applicant and Mr.J.K.Nayak, learned ACGSC for the respondents on the question of admission. It is the case of the applicant that he was appointed as Driver in



5

Upagraha Doordarsan Kendra, Cuttack on 12.12.1977 and subsequently, promoted as Driver, Gr.I with effect from 30.11.1993. Government of India, Ministry of Personnel, Public Grievances and Pensions vide Memorandum dated 15.2.2001 introduced promotion scheme for staff car drivers, what is called Special Grade carrying the scale of Rs.5000-8000/- with effect from 08.11.1996. Prasar Bharati Broadcasting Corporation also vide office order dated 21.01.2002 issued instructions to give promotion to otherwise eligible candidates to the grade of Special Grade Driver with effect from 8.11.1996. Claim of the applicant is that although he had already rendered more than three years' service as Gr.I Driver as on 1.8.1996 he was not given promotion to special grade driver. It has been brought to my notice that applicant has made several representations to the authorities before and after his retirement in the year 2009, the last representation being dated 8.11.2013 made to res.no.2. Mr. Swain has filed a memo today by mentioning that on 19.4.2016, Prasar Bharati Broadcasting Corporation has issued another order dated 19.4.2016 by granting financial upgradation under the Time Bound Promotion Scheme so far as All India Radio and Doordarshan are concerned. In this order, the approval of the authority has been given to grant financial upgradation under the Time Bound Promotion Scheme at par with similarly placed Drivers of CCW with effect from 26.2.2003. In this letter, it is mentioned that staff car drivers Gr.I with three years of regular service are entitled to staff car driver special grade (9300-34800 with GP 4200). Therefore, Mr. Swain urged that the respondents

(Signature)

should be directed to consider and dispose of his representation having regard to order dated 19.4.2016.

2. On the other hand, Mr.J.K.Nayak submitted that if at all an order has been issued, applicant is free to make a representation afresh for consideration of his grievance by the authorities.

3. I have considered the rival submissions. Since it has been brought to my notice that already a representation dated 8.11.2013(A/10) is pending and as the applicant is a retired employee who has retired from service in the year 2009, at this stage, without expressing any opinion on the merit of the matter, I would direct respondent no.2 to consider and dispose of the aforesaid representation in accordance with rules and having regard to order dated 19.4.2016 and communicate the decision to the applicant within ~~a~~ three months from the date of receipt of this order. It is, however, made clear that if the applicant is found entitled to the benefits, the same shall be extended within a further period of three months from the date of communication of the decision.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by the learned counsel, copy of this order along with the paper book be sent to res.no. 2 at the cost of the applicant for which MR.S.K.Swain undertakes to file the postal requisites by 16.5.2016.



Free copy of the order be made over to learned counsel for both the sides.

R.C.MISRA
(R.C.MISRA)
MEMBER(A)

BKS

